

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT (30)

HYDERABAD

TRANSFERRED/ORIGINAL APPLICATION NO. 768 of 1987

DATE OF ORDER: 23rd March, 1990

BETWEEN:

Shri A.Ratna Babu

APPLICANT(S)

and

The Asstt. Mechanical Engineer,  
(Loco), S.C.Railway, Vijayawada and another

RESPONDENT(S)

FOR APPLICANT(S): Shri P.Krishna Reddy, Advocate

FOR RESPONDENT(S): Shri N.R.Devaraj, SC for Railways

CORAM: Hon'ble Shri J.Narasimha Murthy, Member(Judl.)  
Hon'ble Shri R.Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Bench of the Tribunal?
5. Remarks of Vice-Chairman on columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench)

WJP  
HJNM  
M(J)

HRBS  
M(A)

To:

1. The Assistant Mechanical Engineer(Loco) South central Railway, Vijayawada.
2. D.V.R.Reddy, Senior Loco Inspector, Senior Divisional Mechanical Engineer's office, south central railway, Vijayawada.
3. One copy to Mr.P.Krishna Reddy, Advocate, 3-5-899, Himayatnagar, Hyderabad.
4. One copy to Mr.N.R.Devaraj, SC for Railways.,CAT,Hyderabad.
5. One spare copy.

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k.j.

20/12/00  
20/12/00

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

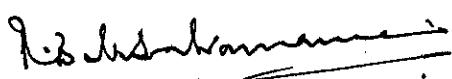
Heard Shri P.Krishna Reddy, Advocate for the petitioner and Shri N.R.Devaraj, Advocate for the Respondents. This petition was filed for a relief to direct the respondents not to hold any departmental enquiry in pursuance of Memorandum of charge issued in Standard Form No.V under Rule 9 of the Railway Servants (Discipline & Appeal) Rules, 1968 vide memo dated 9.10.1987.

2. The learned counsel for the petitioner states that there is a criminal case pending against the petitioner and it would be completed within three weeks and until the criminal case is finalised, departmental proceedings may be stayed.

3. Accordingly, the petition is disposed of with a direction that the departmental proceedings shall be stayed pending disposal of the criminal case. There will be no order as to costs.

(Dictated in the open Court).

  
(J.NARASIMHA MURTHY)  
Member (Judl.)

  
(R.BALASUBRAMANIAN)  
Member (Admn.)

  
Dated: 23rd March, 1990. DEPUTY REGISTRAR(J)